

**Bureau of Energy Efficiency (From of Annual Statement of
Account and Records) Rules, 2007**

CONTENTS

1. Short title and commencement
2. Definitions
3. Accounts of the Bureau
4. Audit of Accounts

SCHEDULE 1 :- CORPUS FUND/CAPITAL FUND

SCHEDULE 2 :- RESERVES AND SURPLUS

SCHEDULE 3 :- EARMARKED/ENDOWMENT FUNDS

SCHEDULE 4 :- SECURED LOANS AND BORROWINGS

SCHEDULE 5 :- UNSECURED LOANS AND BORROWINGS

SCHEDULE 6 :- DEFERRED CREDIT LIABILITIES

SCHEDULE 7 :- CURRENT LIABILITIES AND PROVISIONS

SCHEDULE 8 :- FIXED ASSETS BLOCK

SCHEDULE 9 :- INVESTMENTS FROM EARMARKED/ENDOWMENT
FUND

SCHEDULE 10 :- INVESTMENTS OTHERS

SCHEDULE 11A :- CURRENT ASSETS, LOANS, ADVANCES ETC.

SCHEDULE 11B :- CURRENT ASSETS, LOANS, ADVANCES ETC.

SCHEDULE 12 :- INCOME FROM SALES/SERVICES

SCHEDULE 13 :- GRANTS/SUBSIDIES

SCHEDULE 14 :- FEE S/SUBSCRIPTIONS

SCHEDULE 15 :- INCOME FROM INVESTMENTS

SCHEDULE 16 :- INCOME FROM ROYALTY, PUBLICATION ETC.

SCHEDULE 17 :- INTEREST EARNED

SCHEDULE 18 :- OTHER INCOME

SCHEDULE 19 :-INCREASE/DECREASE IN STOCK OF FINISHED GOODS and WORK IN PROGRESS

SCHEDULE 20 :- ESTABLISHMENT EXPENSES

SCHEDULE 21 :- OTHER ADMINISTRATIVE EXPENSES

SCHEDULE 22 :- EXPENDITURE ON GRANT, SUBSIDIES ETC

SCHEDULE 23 :- INTEREST

SCHEDULE 24 :- EXPENDITURE ON TESTING

SCHEDULE 25 :-SIGNIFICANT ACCOUNTING POLICIES (ILLUSTRATIVE)

SCHEDULE 26 :-CONTINGENT LIABILITIES, AND NOTES AND ACCOUNTS

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In exercise of the powers conferred by clause (p) of Sub-section (2) of Section 56 and sub-section (1) of Section 25 of the Energy Conservation Act, 2001 (52 of 2001), the Central Government, in consultation with the Comptroller and Auditor-General of India, hereby makes the following rules, namely:

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3. Accounts of the Bureau :-

4. Audit of Accounts :-

SCHEDULE 1

CORPUS FUND/CAPITAL FUND

SCHEDULE 2

RESERVES AND SURPLUS

SCHEDULE 3

EARMARKED/ENDOWMENT FUNDS

SCHEDULE 4

SECURED LOANS AND BORROWINGS

SCHEDULE 5

UNSECURED LOANS AND BORROWINGS

SCHEDULE 6

DEFERRED CREDIT LIABILITIES

SCHEDULE 7

CURRENT LIABILITIES AND PROVISIONS

SCHEDULE 8

FIXED ASSETS BLOCK

SCHEDULE 9

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SCHEDULE 15

INCOME FROM INVESTMENTS

SCHEDULE 16

INCOME FROM ROYALTY, PUBLICATION ETC.

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INTEREST EARNED

SCHEDULE 18

OTHER INCOME

SCHEDULE 19

INCREASE/DECREASE) IN STOCK OF FINISHED GOODS and WORK
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SCHEDULE 22

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INTEREST

SCHEDULE 24

EXPENDITURE ON TESTING

SCHEDULE 25

SIGNIFICANT ACCOUNTING POLICIES (ILLUSTRATIVE)

SCHEDULE 26

CONTINGENT LIABILITIES, AND NOTES AND ACCOUNTS